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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia
Shri P.C. Chacko
Shrimati Sumitra Mahajan
Shri Inder Singh Namdhari
Shri Francisco Cosme Sardinha
Shri Arjun Charan Sethi
Dr. Raghuvansh Prasad Singh
Dr. M. Thambidurai
Shri Beni Prasad Verma
Dr. Girija Vyas

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Friday, December 3, 2010/Agrahayana 12, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBITUARY REFERENCES

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of one of our former colleagues, Shri Shrikishan Modi.

Shri Shrikishan Modi was a Member of the Fifth Lok Sabha from 1971 to 1977, representing the Sikar Parliamentary Constituency of Rajasthan.

Shri Modi was a Member of the Business Advisory Committee during the Fifth Lok Sabha.

A committed social and political worker Shri Modi served as the Secretary of Gramdan Samiti, Nimka, Sikar and as a member of the Khadigram Udyog Board, Timka, Sikar.

Shri Modi worked for the welfare of the poor, downtrodden and the deprived sections of the society. In his demise the country has lost a true friend of the masses.

Shri Shrikishan Modi passed away on 22nd November, 2010 at Jaipur at the age of 68.

We deeply mourn the loss of our friend and I am sure the House would join me in conveying our condolences to the bereaved family.

Hon. Members, on this day 26 years ago, the Bhopal Gas Tragedy, the worst industrial catastrophe in the country occurred in 1984 at the Union Carbide India Limited pesticide plant in Bhopal. The leakage of Methyl Isocyanate gas and other toxins from plant wreaked havoc resulting in thousands of deaths and affecting half a million people. The catastrophic consequences were so deadly that even the children subsequently born were afflicted with various ailments. The House fervently hopes that such man-made disasters do not occur in future.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.02 hrs.

The Members then stood in silence for a short while

MADAM SPEAKER: Question Hour.

... (Interruptions)

11.03 hrs.

At this stage, Shri Ganesh Singh, Shri C. Sivasami and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

MADAM SPEAKER: Please go back to your seats.

... (Interruptions)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ... *

MADAM SPEAKER: Please go back to your seats.

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.04 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

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^{*} Not recorded

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

... (*Interruptions*)

At this stage, Shri Ganesh Singh, Shri C. Sivasami and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

12.01 hrs.

RESIGNATION BY MEMBER

MADAM SPEAKER: I have to inform the House that I have received a letter dated 29th November, 2010 from Shri Y.S. Jagan Mohan Reddy, an elected Member from Kadapa Parliamentary Constituency of Andhra Pradesh resigning from the membership of Lok Sabha.

I have accepted his resignation with effect from 29th November, 2010.

12.01½ hrs.

REFERENCES BY THE SPEAKER

(i) 125th Birth anniversary of Bharat Ratna Dr. Rajendra Prasad

MADAM SPEAKER: Hon. Members, today is the 125th birth anniversary of Bharat Ratna Dr. Rajendra Prasad, the first President of India.

An illustrious son of the country, Dr. Rajendra Prasad, who played a pivotal role in India's freedom movement, was one of the architects of the Indian Republic. He served as the President of the Constituent Assembly. As the first citizen of the country, he provided the much needed stewardship to the nascent Republic.

The House pays its heartfelt homage to Dr. Rajendra Prasad on his 125th birth anniversary.

... (Interruptions)

12.02 hrs.

(ii) International Day of Persons with Disabilities

MADAM SPEAKER: Hon. Members, 3rd December every year is observed as International Day of Persons with Disabilities. Observance of this day seeks to generate an understanding in the society of disability issues and to mobilize support for the dignity, rights and the well-being of differently-abled persons.

Let us, on this occasion, acknowledge the aspirations, achievements and contributions of differently-abled persons and also to reaffirm our commitment for ensuring their rightful place in our society.

... (Interruptions)

12.03 hrs.

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now, Papers to be laid on the Table.

... (*Interruptions*)

MADAM SPEAKER: Nothing else will go on record except Papers to be laid on the Table.

(Interruptions) ...*

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): On behalf of Shri Ghulam Nabi Azad, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2009-2010, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2009-2010.

(Placed in Library, See No. LT 3535/15/10)

... (*Interruptions*)

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2009-2010.

(Placed in Library, See No. LT 3536/15/10)

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^{*} Not recorded

(2) (i) A copy of the Annual Report (Hindi and English versions) of Centre for Wind Energy Technology, Chennai, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Wind Energy Technology, Chennai, for the year 2009-2010.

(Placed in Library, See No. LT 3537/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): On behalf of Kumari Selja, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Housing Federation of India, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3538/15/10)

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3539/15/10)

(b) (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2009-2010.

(ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3540/15/10)

... (Interruptions)

जनजातीय कार्य मंत्री (श्री कांति लाल भूरिया): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

- (1) ट्राइबल को-ऑपरेटिव मार्केटिंग डेवलपमेंट फैडरेशन ऑफ इंडिया लिमिटेड, नई दिल्ली के वर्ष 2009-2010 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (2) ट्राइबल को-ऑपरेटिव मार्केटिंग डेवलपमेंट फैडरेशन ऑफ इंडिया लिमिटेड, नई दिल्ली के वर्ष 2009-2010 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 3541/15/10)

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): On behalf of Shri S.S. Palanimanickam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics (Delhi School of Economics), Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics (Delhi School of Economics), Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3542/15/10)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3543/15/10)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3544/15/10)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 2009-2010.

(Placed in Library, See No. LT 3545/15/10)

(5) A copy of the 40th Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2009-2010.

(Placed in Library, See No. LT 3546/15/10)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3547/15/10)

- (7) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3548/15/10)

- (b) (i) Review by the Government of the working of the India Infrastructure Finance Company Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the India Infrastructure Finance Company Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3549/15/10)

(8) A copy of the Acquisition of State Bank of Indore Order, 2010 (Hindi and English versions) published in Notification No. G.S.R. 638(E) in Gazette of India dated 28th July, 2010, issued under sub-section (2) of Section 35 of the State Bank of India Act, 1955.

(Placed in Library, See No. LT 3550/15/10)

- (9) A copy each of the following Notifications (Hindi and English versions) under subsection (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-
 - (i) The United Bank of India (Shares & Meetings) Regulations, 2010 published in Notification No. 32 in weekly Gazette of India dated 13th August, 2010.

(Placed in Library, See No. LT 3551/15/10)

(ii) The Dena Bank (Employees') Pension (Amendment) Regulations, 2010 published in Notification No. IR/AMEND/01/2010 in Gazette of India dated 28th September, 2010.

(Placed in Library, See No. LT 3552/15/10)

(iii) The United Bank of India (Employees') Pension (Amendment) Regulations, 2009 published in Notification No. 1/2010 in weekly Gazette of India dated 9th July, 2010.

(Placed in Library, See No. LT 3553/15/10)

(iv) The Allahabad Bank (Employees') Pension (Amendment) Regulations, 2009 published in Notification No. Admn/02988 in Gazette of India dated 7th August, 2010.

(Placed in Library, See No. LT 3554/15/10)

(10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii) and (iv) of (9) above.

(Placed in Library, See No. LT 3555/15/10)

- (11) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 29 of the Regional Rural Banks Act, 1976:-
 - (i) The Andhra Pragathi Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 209 in Gazette of India dated 20th August, 2010.

(Placed in Library, See No. LT 3556/15/10)

(ii) The Gurgaon Gramin Bank (Officers and Employees) Service Regulations,
 2010 published in Notification No. Ref. No. PD/GEN/509/2010 in Gazette of India dated 17th August, 2010.

(Placed in Library, See No. LT 3557/15/10)

(iii) The Prathama Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 235 in Gazette of India dated 21st September, 2010.

(Placed in Library, See No. LT 3558/15/10)

(iv) The South Malabar Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 240 in Gazette of India dated 22nd September, 2010.

(Placed in Library, See No. LT 3559/15/10)

(v) The Nainital Almora Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. HQ/HRM/2010-962 in Gazette of India dated 4th October, 2010.

(Placed in Library, See No. LT 3560/15/10)

(vi) The Aryavart Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 220 in Gazette of India dated 31st August, 2010.

(Placed in Library, See No. LT 3561/15/10)

(vii) The Jaipur Thar Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 239 in Gazette of India dated 22nd September, 2010.

(Placed in Library, See No. LT 3562/15/10)

(viii) The Purvanchal Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 210 in Gazette of India dated 20th August, 2010.

(Placed in Library, See No. LT 3563/15/10)

(ix) The Malwa Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 222 in Gazette of India dated 30th August, 2010.

(Placed in Library, See No.LT 3564/15/10)

(x) The Karnataka Vikas Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 218 in Gazette of India dated 30th August, 2010.

(Placed in Library, See No. LT 3565/15/10)

(xi) The Baroda Uttar Pradesh Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 234 in Gazette of India dated 17th September, 2010.

(Placed in Library, See No. LT 3566/15/10)

(12) A copy of the Post Office Savings Account (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 882(E) in Gazette of India dated 3rd November, 2010, under sub-section (3) of Section 15 of the Government Savings Banks Act, 1873.

(Placed in Library, See No. LT 3567/15/10)

- (13) A copy each of the following Notifications (Hindi and English versions) under subsection (7) of section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R. 864(E) published in Gazette of India dated 28th October, 2010, together with an explanatory memorandum seeking to provide provisional assessment subject to proper security, for the imports of Bus and Truck Radial Tyres, when exports are made by M/s Weifang Huadong Rubber Company Limited China PR (Producer) and M/s. Qingdao Autochem International Company Limited (exporter) based on the final findings of the Designated Authority.

(Placed in Library, See No. LT 3568/15/10)

(ii) G.S.R. 872(E) published in Gazette of India dated 1st November, 2010, together with an explanatory memorandum rescinding Notification No. 105/2008-Customs, dated 18th September, 2008.

(Placed in Library, See No. LT 3569/15/10)

(iii) G.S.R. 873(E) published in Gazette of India dated 1st November, 2010, together with an explanatory memorandum seeking to extend levy of anti-dumping duty on imports of Sodium Formaldehyde Sulphoxylate, originating in, or exported from People's Republic of China, upto and inclusive of 21st June, 2011, pending finalization of Sunset review investigations being conducted by the Directorate General of anti-dumping and allied duties.

(Placed in Library, See No. LT 3570/15/10)

- (14) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
 - (i) The Securities and Exchange Board of India (Terms and Conditions of Service of Chairman and Members) (Amendment) Rules, 2010 published in Notification No. S.O. 2448 (E) in Gazette of India dated 7th October, 2010.
 - (ii) The Securities and Exchange Board of India (Terms and Conditions of Service of Chairman and Members) Amendment Rules, 2009 published in Notification No. S.O. 2037 (E) in Gazette of India dated 1st August, 2009.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (14) above.

(Placed in Library, See No. LT 3571/15/10)

- (16) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) S.O. 2568(E) in Gazette of India dated 16th October, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
 - (ii) G.S.R. 2657(E) published in Gazette of India dated 27th October, 2010, together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of imported and export goods.

(iii) G.S.R. 2683(E) published in Gazette of India dated 29th October, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.

- (iv) G.S.R. 874(E) published in Gazette of India dated 1st November, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 153/2009-Customs dated 31st December 2009.
- (v) G.S.R. 875(E) published in Gazette of India dated 1st November, 2010, together with an explanatory memorandum seeking to exempt Crude Petroleum Oils and Oils obtained from bituminous minerals falling under the tariff item, when imported into India from Brunei Darussalam, from so much of the duty of customs leviable thereon as in excess of the amount calculated at the rate of 3 % *ad valorem* in terms of ASEAN-India Free Trade Agreement.

(Placed in Library, See No. LT 3572/15/10)

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2009-2010.

(Placed in Library, See No. LT 3573/15/10) ... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): I beg to lay on the Table a copy of the each of the following notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (1) The Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in Inter-State Transmission and related matters) (Amendment) Regulations, 2010, published in Notification No. L-1(3)/2009-CERC in Gazette of India dated 7th September, 2010.
- (2) The Central Electricity Regulatory Commission (Appointment of Consultants) (Amendment) Regulations, 2010, published in Notification No. L-1/52/2010-CERC in Gazette of India dated 6th September, 2010.
- (3) The Central Electricity Regulatory Commission (Payment of Fees) (Second Amendment) Regulations, 2010, published in Notification No. L-7/142/157/2008-CERC in Gazette of India dated 17th September, 2010.
- (4) The Central Electricity Regulatory Commission (Rates, Charges and Terms and Conditions for use of Intervening Transmission Facilities) Regulations, 2010, published in Notification No. L-1/10/2009-CERC in Gazette of India dated 24th September, 2010.

(Placed in Library, See No. LT 3574/15/10)

- (5) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3575/15/10)

(b) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2009-2010.

(ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3576/15/10)

- (c) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3577/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3578/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards

Authority of India, New Delhi, for the year 2008-2009.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (2) above.

(Placed in Library, See No. LT 3579/15/10)

- (4) A copy each of the following Annual Reports (Hindi and English versions) for the year 2009-2010 alongwith Audited Accounts in respect of the following centres:
 - (i) Population Research Centre (JSS Institute of Economic Research),
 Dharwad.

(Placed in Library, See No. LT 3580/15/10)

- (ii) Population Research Centre (Panjab University), Chandigarh. (Placed in Library, See No. :LT 3581/15/10)
- (iii) Population Research Centre (Utkal University), Bhubaneswar. (Placed in Library, See No. :LT 3582/15/10)
- (iv) Population Research Centre (The Gandhigram Institute of Rural Health and Family Welfare Trust), Gandhigram.(Placed in Library, See No. :LT 3583/15/10)
- (v) Population Research Centre (University of Kashmir), Srinagar.(Placed in Library, See No. :LT 3584/15/10)
- (vi) Population Research Centre (Institute for Social and Economic Change), Bangalore.(Placed in Library, See No. :LT 3585/15/10)
- (vii) Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh.(Placed in Library, See No. :LT 3586/15/10)
- (viii) Population Research Centre (Andhra University), Visakhapatnam. (Placed in Library, See No. LT 3587/15/10)

(ix) Population Research Centre (University of Kerala), Thiruvananthapuram.(Placed in Library, See No. LT 3588/15/10)

- (x) Population Research Centre (Guwahati University), Guwahati.(Placed in Library, See No. LT 3589/15/10)
- (xi) Population Research Centre (Mohanlal Sukhadia University),Udaipur.(Placed in Library, See No. LT 3590/15/10)
- (xii) Population Research Centre (University of Lucknow), Lucknow.(Placed in Library, See No. LT 3591/15/10)
- (xiii) Population Research Centre (Maharaja Sayajirao University of Baroda), Vadodara.(Placed in Library, See No. LT 3592/15/10)
- (xiv) Population Research Centre (Gokhale Institute of Politics and Economics), Pune.(Placed in Library, See No. LT 3593/15/10)
- (xv) Population Research Centre (Himachal Pradesh University),Shimla.(Placed in Library, See No. LT 3594/15/10)
- (xvi) Population Research Centre (Patna University), Patna.(Placed in Library, See No. LT 3595/15/10)
- (xvii) Population Research Centre (University of Delhi), Delhi. (Placed in Library, See No. LT 3596/15/10)
- (5) A copy of the Review (Hindi and English versions) in respect of each of the above Population Research Centres for the year 2009-2010.

(6) A copy of the Notification No. S.O. 2038(E) (Hindi and English versions) published in Gazette of India dated 18th August, 2010, appointing the 18th day of August, 2010 as the day on which the provisions of Section 22 (except in respect of matters relating to the genetically engineered or modified food) of the Food Safety and Standards Act, 2006, shall come into force, issued under Section 1 of the said Act.

(Placed in Library, See No. LT 3597/15/10)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3598/15/10)

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): On behalf of Shri Sultan Ahmed, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the Ranchi Ashok Hotel Corporation Limited, Ranchi, for the year 2009-2010.
 - (ii) Annual Report of the Ranchi Ashok Hotel Corporation Limited, Ranchi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3599/15/10)

(2) (i) Review by the Government of the working of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2009-2010.

(ii) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 3600/15/10)

(Interruptions)	

12.04 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Madam Speaker, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- "(i) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.5) Bill, 2010, which was passed by the Lok Sabha at its sitting held on the 1st December, 2010 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- "(ii) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.6) Bill, 2010, which was passed by the Lok Sabha at its sitting held on the 1st December, 2010 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

... (Interruptions)

12.05 hrs.

COMMITTEE ON EMPOWERMENT OF WOMEN 6th Report



KUMARI MAUSAM NOOR (MALDAHA UTTAR): I beg to present the Sixth Report (Hindi and English versions) of the Committee on Empowerment of Women (2010-2011) on the Subject 'Women in Paramilitary Forces'.

12.06 hrs.

STATEMENTS BY MINISTERS

(i) (a) Status of implementation of the recommendations contained in the 16th and 11th Reports of the Standing Committee on Finance on Demands for Grants (2009-10 and 2010-11, respectively), pertaining to the Department of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance*

MADAM SPEAKER: Now, the House will take up Item no. 13, "Statements by Ministers". Shri Namo Narain Meena.

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): On behalf of Shri Pranab Mukherjee, I deem it my privilege to lay a Statement on the status of implementation of recommendations contained in the 16th (2009-10) and 11th (2010-11) Reports of the Department of Economic Affairs, Financial Services, Expenditure and Disinvestment of the Standing Committee on Finance (15th Lok Sabha) in pursuance of Direction 73-A of the hon. Speaker, Lok Sabha *vide* Lok Sabha Bulletin Part II, dated 1st September, 2004.

The 16th and 11th Reports of the Standing Committee on Finance (15th Lok Sabha) were laid in the Rajya Sabha on 19th April, 2010. The 16th Report relates to examination of Demands for Grants (2009-10). In the Report, the Committee deliberated on various issues and made eight (8) recommendations, where action is called for on the part of the Government. These recommendations mainly pertain to issues including fiscal consolidation envisaged under the FRBM Act, steps being taken by the Government to bring about reforms in the FRBM Act, action plan to provide banking facilities in all unbanked and under-banked areas within a stipulated period. Viability of Banking Correspondents/Facilitators (BC/BF) model vis-à-vis bank branches and viability of technology service providers, compliance of private sector banks to the targeted addition of 250 rural household accounts, concrete measures to be taken by the Government for more stringent guidelines/instructions to be followed by credit card issuing banks including

^{*} Laid on the Table and also placed in Library, See No. LT 3601/15/10

large-scale awareness campaign to educate customers about credit card services of banks, compliance of banks with the Master Circular issued by the RBI in respect of advanced methods to be used by credit card issuing banks to prevent fraud, etc.

The 11th Report relates to examination of Demands for Grants (2010-11). In the Report, the Committee deliberated on various issues and made eighteen (18) recommendations, where action is called for on the part of the Government. These recommendations mainly pertain to issues like utilization of funds under the National Social Security Fund for unorganized sector workers, utilization of Budgetary provisions for supporting infrastructure projects through Viability Gap Funding, measures being taken to contain the deficit, while reducing debt burden of the Government, both for the Centre and the States, regulation of Unit Linked Insurance Products (ULIPs), Financial Inclusion Fund and Financial Inclusion Technology Fund, financial inclusion, Banking Correspondents/Banking Facilitators performance of commercial banks lending to agriculture and weaker sections, increase in net Non-Performing Assets of the banks, non-utilization of funds/surrender of unutilized funds by the Ministries/Departments, decline in capital expenditure of the Central Government, utilization of disinvestment proceeds, review of disinvestment policy, etc.

Action Taken Statements on the recommendations/observations contained in the 16th and 11th Reports had been sent to the Standing Committee on Finance on 30th August, 2010 and 23rd August, 2010 respectively. Present status of implementation of the recommendations made by the Committee in the 16th and 11th Reports is indicated in Annexure I and Annexure II respectively.

I would not like to take the valuable time of the House to read out the contents of the Annexures. I would request that these may be taken as read.

12.06¹/₄ hrs.

(i) (b) Status of implementation of the recommendations contained in the 12th Report of the Standing Committee on Finance on Demands for Grants (2010-11), pertaining to the Department of Revenue, Ministry of Finance *

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): On behalf of Shri Pranab Mukherjee, in pursuance of Direction 73-A of Directions by the Speaker, Lok Sabha vide Lok Sabha Bulletin Part II, dated 1st September, 2004, I deem it my privilege to lay a Statement on the status of implementation of recommendations contained in 12th Report of Standing Committee on Finance (15th Lok Sabha) on Demands for Grants for the financial year 2010-11, relating to the Department of Revenue, Ministry of Finance.

The Standing Committee on Finance presented the 12th Report to Lok Sabha on 19th April, 2010.

In the 12th Report, the Committee deliberated various issues of revenue through both direct and indirect taxes and made fifteen recommendations, where action was called on the part of the Government. Some of the main recommendations are setting up of Tax Information Exchange System (TINXSYS), computerization/networking of VAT, collection of direct taxes, fall in indirect tax collection, arrears of revenue and appeals, outstanding audit observations of internal audit, manpower shortage, lack of data-base in CBEC and TDS collections, etc. The action taken replies on these recommendations were furnished to the Committee through Lok Sabha Secretariat in two parts on 2nd June, 2010 and 13th July, 2010.

The Statement reflecting the current status of implementation of the recommendations contained in the 12th Report of Standing Committee on Finance is being laid on the Table of the House.

I would not like to take the valuable time of the House to read out the contents of the Statement. I would request that these may be taken as read.

^{*} Laid on the Table and also placed in Library, See No. LT 3602/15/10

12.06½ hrs.

(ii) Status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Urban Development on Demands for Grants (2009-10), pertaining to the Ministry of Urban Development*

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): On behalf of Shri S. Jaipal Readdy, I beg to lay a Statement in pursuance of the Direction 73-A of hon. Speaker, Lok Sabha which reads as under:-

"The Minister concerned shall make once in six months a Statement in the House regarding the status of implementation of recommendations contained in the Reports of Departmentally Related Parliamentary Standing Committee of Lok Sabha with regard to his Ministry."

I would like to inform for the benefit of the hon. Members of the House that the 6th Report of the Standing Committee of the 15th Lok Sabha on Urban Development was laid in Lok Sabha on 21st April, 2010. This Report contains ten recommendations. The latest status of action taken by the Government has been indicated against each recommendation in the enclosed Statement. Action Taken Notes on these recommendations as prevailing in July, 2010 were sent to the Standing Committee on Urban Development on 20.07.2010.

Madam Speaker, I would like to inform the hon. Members that further follow-up action wherever necessary will be taken in respect of these recommendations.

The Annexure to this Statement is placed on the Table of the House.

^{*} Laid on the Table and also placed in Library, See No. LT 3603/15/10

12.06³/₄ hrs.

BUSINESS OF THE HOUSE*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam Speaker, with your permission, I beg to lay the statement regarding the Government Business during the week commencing Monday, the 6th of December, 2010 which will consist of:-

- 1. Consideration of any item of Government Business carried over from today's Order Paper.
- 2. Consideration and passing of the Repatriation of Prisoners (Amendment) Bill, 2010.
- 3. Consideration and passing of the following Bills, after they are passed by the Rajya Sabha:-
 - (a) The Jawaharlal Institute of Post Graduate Medical Education and Research, Puducherry (Amendment) Bill, 2010.
 - (b) The Seeds Bill, 2004.

^{*} Laid on the Table

12.07 hrs.

OBSERVATION BY THE SPEAKER

Private Members' business

MADAM SPEAKER: Hon. Members, as you are aware, the Private Members' Business is scheduled to be taken up today at 3.30 p.m. As you know, the Private Members' Bills and Resolutions are selected for discussion in the House through the process of ballot. Therefore, in case the Private Members' Business is also not allowed to be taken up, the Private Members, whose Resolutions have been included in the agenda today, may perhaps find it difficult to get this opportunity again. Private Members' Business has not so far been taken up during the Session. Since it is not the Government Business, it is my earnest appeal to all sections of the House to allow the Private Members' Business to go on when the House re-assembles at 3.30 p.m.

The House stands adjourned to meet again at 3.30 p.m.

.... (Interruptions)

12.09 hrs.

The Lok Sabha then adjourned till Thirty Minutes past Fifteen of the Clock.

15.30 hrs.

The Lok Sabha reassembled at Thirty Minutes past Fifteen of the Clock

(Shri Inder Singh Namdhari in the Chair) ...(व्यवधान)

At this stage, Shri Virendra Kumar, Shri Mithilesh Kumar, Shri Semmalai and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

संसदीय कार्य मंत्री तथा जल संसाधन मंत्री (श्री पवन कुमार बंसल): यह प्राइवेट मैम्बर्स बिजनेस का समय है, इसलिए आप हाउस को चलने दें।...(व्यवधान) This time is fixed for the Private Members' Business. So, I would request them not to disrupt the House. ... (Interruptions) Let the House run and let the Members have a chance to speak during the Private Members' Business. ... (Interruptions)

MR. CHAIRMAN: Now, the House will take up Item no. 19 – Private Members' Business. Dr. Bhola Singh.

... (*Interruptions*)

MR. CHAIRMAN: The House stands adjourned to meet again on Monday, 6th December, 2010 at 11 a.m.

15.31 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, December 6, 2010/ Agrahayana 15, 1932 (Saka).

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